

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Application(s) Involved:

**ST/WITHDRAWAL/20808/2019 in Service Tax Appeal No. 20471
of 2017
AND
Service Tax Appeal No. 20471 of 2017**

(Arising out of Order-in-Appeal No. 16-2017 dated 10/01/2017 passed by
Commissioner of Service Tax , Bangalore Service Tax(Appeals))

M/s Adlinks

No S-22 8 Ft Main Road KBH Colony,
5th Block Koramangala
BANGALORE - 560095
KARNATAKA

Appellant(s)

VERSUS

**PRINCIPAL COMMISSIONER OF
SERVICE TAX Bangalore Service
Tax-ii**

4TH FLOOR, T.T.M.C. -B.M.T.C. BUS STAND
BUILDING, OLD AIRPORT ROAD
BENGALURU - 560071
KARNATAKA

Respondent(s)

Appearance:

Shri Mr. M.S. Nagaraja, Advocate for the Appellant
Shri. Narendra Byahatti, Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER
HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

Final Order No. 20555 / 2020

Date of Hearing: 02/09/2020

Date of Decision: 02/09/2020

AS PER BENCH

Learned Counsel for the appellants submits that the appellants have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **02/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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